

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE P.G. AJITHKUMAR  
Friday, the 2<sup>nd</sup> day of February 2024 / 13th Magha, 1945  
BAIL APPL. NO. 963 OF 2024**

**CRIME NO.273/2024 OF ERNAKULAM CENTRAL POLICE STATION, ERNAKULAM**

**PETITIONER/ACCUSED:**

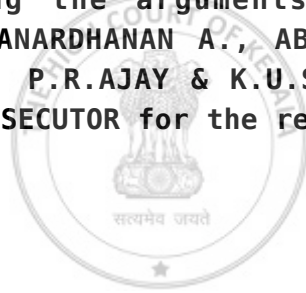
**BIJU ANTONY ALOOR @ B.A. ALOOR, AGED 53 YEARS, S/O. A.C. ANTONY,**



**RESPONDENTS/COMPLAINANT:**

- 1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, PIN-682031.**
- 2. SUB INSPECTOR OF POLICE, CENTRAL POLICE STATION, ERNAKULAM, PIN-682018.**

**This Bail Application coming on for orders upon perusing the petition and upon hearing the arguments of M/S C.P.UDAYABHANU, NAVANEETH.N.NATH, RASSAL JANARDHANAN A., ABHISHEK M. KUNNATHU, BOBAN PALAT, P.U.PRATHEESH KUMAR, P.R.AJAY & K.U.SWAPNIL, Advocates for the petitioner and of PUBLIC PROSECUTOR for the respondents, the court passed the following:**



**P.G. AJITHKUMAR, J.**

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**Bail Appl.No.963 of 2024**  
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**Dated this the 2<sup>nd</sup> day of February, 2024**

**ORDER**

The learned Public Prosecutor points out that the offence alleged against the petitioner is one punishable under Section 354A of the Indian Penal Code, 1860, which is bailable and therefore this petition is not maintainable.

The learned counsel for the petitioner would submit that the petitioner has a genuine apprehension that he would be arrested on accusation of a non-bailable offence, de hors the offence now alleged in the F.I.R. is a bailable one.

The learned Public Prosecutor to get instructions in the light of the aforesaid submission of the learned counsel for the petitioner.

List on 05.02.2024.

In the interregnum, there shall be a direction that without giving notice as provided under Section 41A of the Code of Criminal Procedure, 1973, the petitioner shall not be arrested in connection with crime No.273 of 2024 of Ernakulam Central Police Station.

Sd/-

**P.G. AJITHKUMAR, JUDGE**

dkr